

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-531(PB)/2017

IN THE MATTER OF:

State Bank of India

.... Applicant/Petitioner

Vs.

ARGL Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant	:	Ms. Misha, Mr. Vaijayant Paliwal & Mr. Ranjeev Khatana, Advocates
For the Respondent	:	

ORDER

Notice to show cause to the respondent returnable on 01.12.2017 be issued as to why the petition be not admitted.

Process dasti only.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.11.2017
VINEET